

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3208 of 2020

1. Shyampada Tripathy @ Sampado Tripathy.
2. Rakesh Tripathy.
3. Binapani Tripathy @ Maa.Petitioners

Versus

1. The State of Jharkhand.
2. Manju Mandal.Opposite Parties

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Vikash Kumar, Advocate
For the State : Mrs. Lily Sahay, A.P.P.

02/9-9-2020

Heard the parties.

So far as defect no. 9 (i) is concerned, learned counsel for the petitioners undertakes to remove the same once the situation normalizes. As regards defect no. 9 (ii) is concerned, same is ignored.

The petitioners apprehend their arrest in connection with Rajnagar P.S. Case No. 31 of 2020.

It has been alleged that the petitioner no. 1 had attempted to commit rape upon the informant. Petitioner no. 1 had also attacked the sister in law of the informant and when the family of the informant decided to report the incident to the police, the accused persons variously armed had assaulted them. It has further been alleged that Nandlal Mandal and Sadanand Mandal had suffered several blows. One of the petitioners also seem to have lodged an FIR being Rajnagar P.S. Case No. 32 of 2020.

Although it has been submitted by the learned counsel for the petitioners that the matter has been compromised between the parties but considering the nature of allegations levelled against petitioner nos. 1 and 2, I am not inclined to extend the privilege of anticipatory bail to them. Their prayer for anticipatory bail is accordingly **rejected**.

However, so far as petitioner no.-3- Binapani Tripathy @ Maa is concerned, taking a considerate view of the fact that she is a lady, she is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, she will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned S.D.J.M, at Seraikella in connection with Rajnagar P.S. Case No. 31 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands disposed of.

(Rongon Mukhopadhyay, J)

Rakesh/-